

and Plam'oil to Bihar during 1985-86 and 1986-87;

(b) if so, the quantity of various edible oils supplied to Bihar during the above period; and

(c) whether any guidelines have also been laid down in regard to the distribution thereof and if so, how- does the scale

of distribution thereof compare with that of other States?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. KX. BHAGAT): (a) Yes, Sir. (b) The quantity of edible oils allocated/lifted, to/by - Bihar during 1985-86 and 1986-87 is as under: —

Oil Year	Allocation		Lifting	
	Palm oil	Rapeseed oil	Palm oil	Rapeseed oil
1985-86.... (upto Mar. 87)	V	.. 6550.....	6093	

(c) The Central Government makes all location of imported edible oils to States/UTs for distribution through PDS. Further distribution is the responsibility of the State Government. It has been suggested to them that monthly issue of imported oils through Fair Price Shops should not exceed 2 Kg per family per card. Bihar Govt, has authorised issue of imported edible oil accordingly.

Short supply of indigenous oil to Vanaspati manufacturers

*150. SHRI SUKOMAL SEN: Will, the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Vanaspati manufacturers of Eastern India are facing an extremely critical situation owing to the short supply of indigenous oils;

(b) if so, the details of the measures being taken to ease the situation; and -

(c) the results achieved thereby so far?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) to (c) The availability of indigenous oils in the eastern region may be less as compared to other regions. However, vanaspati units obtain their requirement of edible oils from

all over the country. Units in the eastern and southern zones have been allocated 10 per cent additional imported oil at commercial rates since 16th March, 1987 to compensate for lack of local availability of expeller mustard/rapeseed oil permitted in manufacture of vanaspati from this date.

Production is being maintained at a reasonable level.

Amendments to the Crop Insurance Scheme

152. SHRI PAWAN KUMAR * BANSAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Punjab Government had recently requested for some amendments to the Crop Insurance Scheme and if so, what are the details thereof; and

(b) what is Government's response thereto?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): (a) and (b) Punjab Government has not recently requested for amendments to the crop insurance scheme. However, while sending their comments with regard to the Comprehensive Crop Insurance Scheme in June 1985, the Punjab Government had stated that since 85 per cent of cultivable area in the State, was under irrigation, the